

Submission of Compliance Report w.r.t directions of Honb'le NGT order dated 07.07.2020 in matter of Original Application No.804 of 2017.



**Submitted by:
Arunachal Pradesh State Pollution Control Board
Naharlagun-791110**

Appendix-A**Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of 804/2017 (April, 2020-September, 2020) by SPCBs/PCCs**Arunachal Pradesh

Sl. No	Recommendations	Information required to be submitted	Reply by Arunachal Pradesh SPCB
A.	Pertaining to State Government/UT Administration		
1.	<i>SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non-submission/after lapse of time line) action may be taken in accordance with the provision laid down under the HOWM Rules, 2016</i>	<p>i. Total No. of operating hazardous and other waste handling units. :</p> <p>ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30th June of the preceding year</p> <p>iii. How many units [of (i) above] have submitted annual returns after 30th June of the preceding year: [Nos.]</p> <p>iv. How many units [of (i) above] have not submitted annual return for preceding years[no.]</p> <p>v. In how many units [of (iii) & (iv) above] action has been taken by SPCB?</p>	<p>82 Nos.</p> <p>2 Nos.</p> <p>1 No</p> <p>79 Nos.</p> <p>1 No</p>
2.	<i>SPCBs/PCCs shall prepare</i>	<p>i. Of the numbers of hazardous</p>	1 No.

	<i>annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of the same within stipulated timeframe as laid down under HOWM Rules, 2016.</i>	<p>or other waste generating units, who have submitted annual returns, nos. of units are randomly verified, as per CPCB's guidelines, [Nos]</p> <p>ii. Provide list of such units.</p>	M/s Shree Salasar Industries (Ferro Alloy Industry), Naharlagun
3.	<i>SPCBs/PCCs to ensure verification and reconciliation of closing of manifest documents for all the cases in Hazardous waste handling/generating units.</i>	<p>i. In how many units, verification of closing of manifest documents and reconciliation if the same were done by SPCBs (during said period)</p> <p>ii. Of which, how many pertains to interstate movement and within the State.</p>	<p>2 Nos.</p> <p>2 nos. (interstate)</p>
4.	<i>SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.</i>	<p>i. Whether website of SPCB has been updated w.r.t all enforcement action along with (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether units is compliant or not, (d) if non-compliant then action taken including the date of notice if any sent to defaulter and action taken pertaining to</p>	APSPCB official website is being updated

		<p>ii. HOWM Rules, 2016 (Yes/No) Provide specific link of all enforcement action uploaded in Board's website.</p> <p>iii. Provide the copy of enforcement framework document developed by board for effective enforcement of Rules.</p> <p>iv. Provide details of defaulting units as per Table 1 given below.</p>	<p>APSPCB official website update is not complete</p> <p>Not developed till date</p> <p>1 No. (M/s Shree Salasar Industries (A Ferro Alloy Industry))</p>
5.	<i>Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee</i>	<p>i. Submit information for 2nd, 3rd and 4th quarter (i.e July, 2019-March, 2020) as per format appended as Appendix-B by 20th August, 2020</p>	<p>Filled up Appendix- B enclosed</p>
6.	<i>Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.</i>		
7.	<i>Development of sectoral process based reasonable HW generation range/ environmental benchmarking/ guidelines for HW recycling/ utilization and approach for waste management hierarchy and submit the progress report</i>	<p>i. Provide progress report so far in this regard for each document (i.e Sector based HW generation range/ environmental benchmarking/ guidelines for HW recycling/utilization and approach for waste hierarchy)</p> <p>ii. If developed, please provide copy</p>	<p>Not developed</p> <p>Not developed</p>

	<i>on the same within 06 months to the CPCB.</i>	of the same	
8.	<i>Board shall be directed to submit the status on setting up of TSDFs or sharing arrangement with authorized common TSDF of neighboring States.</i>	<ul style="list-style-type: none"> i. Provide progress made w.r.t setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states. ii. Provide copy agreement, in case sharing arrangement made with authorized common TSDFs of neighboring states. 	<p>Letter written to PCB Assam vide letter No.APSPCB-172/2019/TSDF/2604-07 dated 19.10.2020 with a request to share the TSDF with PCB Assam. The reply is awaited.</p> <p>No such arrangement made</p>
B.	Pertaining to Final Report of Monitoring Committee		
1.	<p>Action point 15: Clearance of Waste Oil/Sludge from Ships.</p> <p><i>Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operators/activities and all ship generated wastes (MARPOL annex) (eg in case of used/waste oil authorization for cat.No.5 and cat No.3 of HOWM Rules, 2016</i></p>	<ul style="list-style-type: none"> i. No. of Ports (major/minor including river ports) /ICDs/CFCs exist in the State/UT. ii. No. of Ports*/ICDs/CFCs authorized by the Board as per HOWM Rules, 2016 along with details of categories of hazardous & other waste authorized for generation and management. iii. No. of ports*/ICDs/CFCs scientifically evaluated before grant of authorization. iv. No. of ships handled by individual ports* and containers by individual ICDs/CFCs (per 	<p>Arunachal Pradesh is a landlocked state. Therefore is no Port/ ICDs/CFCs exist in the State</p> <p>- do -</p> <p>- do -</p> <p>- do -</p>

	(SPCBs/PCCs and Port Authorities: 05 Months)	day/month)	
2.	<p>Action point 15: Clearance of Waste Oil/Sludge from Ships.</p> <p>SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSS have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs) : 05 months</p>	<p>v. Quantity of waste generated (MARPOL annex) from the ship:</p> <p>vi. Category-wise details on quantity of HW generated and handled** by each ports*/ICDs/CFCs during 2019-20.</p> <p>vii. Whether the HW generated/handled by ports*/ICDs/CFCs have been reported by the SPCB/PCC in the annual inventory.</p> <p>viii. No. of Ports*/ICDS/CFCs found violating provisions (manifest system, labeling/packaging/records maintain etc) of HOWM Rules, 2016 against such violators.</p> <p>*Ports includes all the major/minor and river ports.</p> <p>** Includes waste sent to recycler/utilize/co-processor/disposal facility along with name of such facilities.</p>	<p>- do -</p> <p>- do -</p> <p>- do -</p> <p>- do -</p>
3.	<p>Action point 18: Collaboration between regulating authorities.</p> <p>SPCBs/PCCs along with Customs and Port Authorities</p>	<p>1. Number of interactive sessions/workshops organized by the Board in this regard.</p> <p>2. Number of interactive sessions/workshops attended by</p>	<p>Arunachal Pradesh is a landlocked state. Therefore is no Port/ ICDs/CFCs exist in the State</p> <p>-do-</p>

	<p><i>to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes.</i></p> <p>[MoEF &CC,CPCB,SPCBs/PCC, Customs and Port Authorities: on regular basis]</p>	<p>Board's official part from above.</p> <p><i>State/UTs which have minor ports/River Ports/ICDs/CFCs</i></p>	
4.	<p>Action point 19: Availability of waste reception Facilities at Ports. SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes. (SPCBs/PCCs: 05 months)</p>	<ul style="list-style-type: none"> i. No. of ports having waste reception facility. ii. No. of waste reception facilities authorized under HOWM Rules, 2016 along with details of implementation of the categories of hazardous & other wastes authorized for generation and management. iii. Action taken by SPCB/PCC to ensure availability of waste reception facility as per Ministry of Shipping Notification. 	<p>Arunachal Pradesh is a landlocked state. Therefore, no Port/ ICDs/CFCs exist in the State</p>
5.	<p>Action point 20 : authorization for the waste reception facilities and ports : SPCB shall ensure authorization is granted to ports and waste reception facility available at all ports</p>	<ul style="list-style-type: none"> iv. Category wise details on quantity of HW generated and handled** by each of the Waste reception facility during 2019-20. v. No. of waste reception facilities found violating provisions 	

	<p>and all the provisions of HOWM Rules 2016 (ie, authorization manifest system, Inventorization etc) are being followed by ports and waste reception facilities . (SPCB/PCC : 5 months)</p>	<p>(Manifest system, labeling/packaging/records maintain etc) of HOWM Rules, 2016.</p> <p>Action taken by SPCB/PCC against such violators.</p>	
6.	Action point 26: Display of information outside the factory gate:		
	<p>SPCB/PCCs shall ensure that verification of installation/updation of display boards at all the Hazardous waste generating units on a continuous basis. [SPCBs/PCCs; 05 months]</p>	<p>i. Number of Hazardous waste generating units in the state 83 nos.</p> <p>ii. Number of units installed display boards 7 nos.</p> <p>iii. Of (ii) above, how many has been verified by the Board. 7 nos.</p> <p>iv. Number of hazardous waste generating units not installed/updated display board 76 nos.</p> <p>v. Action taken by the board, in case on non compliance observed. No action taken</p>	
7.	<p>Action point 27: Institutional Reforms SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of Hazardous</p>	<p>i. Is adequate manpower available with SPCB/PCC No</p> <p>ii. Steps taken to ensure adequate manpower is available in SPCB/PCC and timeline for the same. Proposal submitted to CPCB for sanctioning of posts of Junior scientific assistant (1 post) and Junior research fellow (2 posts).</p> <p>iii. No. of training programs organized by SPCB/PCC during FY 2019-20 Nil</p>	<p>No adequate manpower is available</p>

	waste	<p>iv. No. of training programs attended by SPCB/PCC officials (which are organized by other agencies)</p> <p>* Please provide topics of the training programmes organized by Board and no. of officials attended the same.</p>	Nil
8.	<p>Action point 27: Institutional Reforms SPCBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters.</p>	<p>i. No. and list of Hazardous waste parameters for which facility for analysis is available with SPCB/PCC. Provide details as per format appended at Appendix-C</p> <p>ii. Steps taken to provide adequate laboratory infrastructure for the remaining parameters in the SPCBs/PCC and timeline for the same.</p> <p>iii. In case of non availability of the infrastructure current practice of the SPCB/PCC for analysis of HW parameters.</p>	<p>Enclosed as Appendix- C</p> <p>Steps not initiated</p> <p>APSPCB do not have HW Laboratory. Hazardous waste generating units are asked to submit reports from NABL accredited laboratory.</p>
9.	<p>Action point 27: Institutional Reforms <i>R&D work shall be regularly carried out by the SPCB/PCCs either individually, in collaboration with other</i></p>	<p>i. Details on : (a) R& D activities conducted. Please provide details of R & D activities carried out during FY 2019-20 along with its outcomes and</p>	No R&D activities carried

	<p><i>SPCBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs (SPCBs/.PCC: 05 Months)</i></p>	<p>impact on environment. (b) Advocacy programs carried out for promoting the cleaner technology. Please provide details of the topic and stakeholder included during the said programme. ii. If not carried out (a) and (b) above please provide the details on action plan proposed for compliance to said activities.</p>	<p>No Advocacy programs carried out Action plan will be prepared and submitted to CPCB for appraisal</p>
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Table 1: Details of Defaulting Units

Sl. No	No. of Defaulting Units	No. of Habitual Defaulters	No. of units against which action has been taken				
			Rule 23(1) Enforced	Rules 23(2) Enforced	Refusal/Revocation	Prosecution under E(P)A, 1986	FIR lodged
1.	01	01	01	00	01	01	00

Appendix-B

Format for reporting implementation and monitoring of various recommendations of the Monitoring Committee

For Quarter: 2nd, 3rd & 4th

Name of SPCB : Arunachal Pradesh State Pollution Control Board

Compliance status as on : 07.12.2020

A. <u>Basic Information</u>			Reply furnished by Arunachal Pradesh SPCB
1.	(a)	Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: (Yes/No) If no,	No
	(b)	Whether (1) (a) above is carried out through third party : (Yes/No) If yes,	No
	(c)	Provide details of the third party:	Not applicable
	(d)	*If no, Provide timeline for adopting the same (calendar)	Tentative timeline : 2021-2022
	(d)	*If no, timeline for adopting the same.	December – 2021
2.	(a)	(i) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert Committee? (Yes/No)	Yes

			If yes	
		(ii)	Specify whether evaluation by SPCB officials or expert committee (drop down menu (1) SPCB officials (2) Expert Committee)	SPCB officials
		(iii)	Specify field of specialization of experts in the committee?	No committee constituted
			*If no, timeline (month and year) for implementation of 2(a) above.	December – 2021
	(b)		Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured land filling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no.	Yes
	(c)		*timeline (month and year) for implementation of (2) (b) above	Not applicable
3.	(a)		Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and	No

		frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No).	
	(b)	If yes:	
	(i)	What is the frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months): inspections in every month(s)	Not applicable
	(ii)	What is the frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections): sampling & analysis in every inspection(s)	Not applicable
	(c)	*If not, what is the target date by which above protocol would be developed: (Month & year)	December – 2021
4.		Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB : (Yes/No)	Not yet adopted

A. Hazardous and other wastes generating units and their authorization

5.			Total no of operating hazardous and other wastes handling units:	82 Nos.
6.			Total no of units (having valid authorization):	7 Nos.
7.	(a)		New units applied for fresh authorization (during the quarter)	2 Nos.
	(b)	(i)	New units of (a) above granted authorization	Under process
		(ii)	Of (b) (i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations:	Not applicable
	(c)	(i)	No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above:	01 No.
		(ii)	Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization:	01 No.
		(iii)	Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations:	Not developed

	(d)		Of (a) above, how many units were refused authorization:	Nil
	(e)		Of (a) above, how many authorizations cancelled or suspended:	Nil
	(f)		Other units (other than (a) above) who applied in previous quarter and authorization was refused:	Nil
8.	(a)		Units applied for renewal of authorization (during the quarter)	02 Nos.
	(b)	(i)	Of units of (a) above, how many units have been granted renewal:	Nil
		(ii)	Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations:	Not developed
	(c)	(i)	No. of authorisation renewed (during the quarter) to units (who applied prior in previous quarter) to units (who applied prior in previous quarter) and other than (b) above:	Nil
		(ii)	Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified	Nil

			(during the quarter) before renewal of authorization:	
		(iii)	Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations:	Not developed
		(d)	Of (a) above, how many units were refused renewal of authorization:	Nil
		(e)	Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused:	Nil
9.	(a)		Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization:	01 No.
	(b)		Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSDF facilities) inspected by SPCB	01 No.

(during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM) Rules too were made (only nos. of units to be given and not nos. of inspections):

C. Scientific identification & quantification of HW

10. (a) Of the fresh authorization granted [i.e among 7 (b) (i) and 7 (c) (i) above], in how many cases additional categories of hazardous wastes (other than that declared by applicant) were:

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

ii. Altered (add multiple rows for multiple entries)

Name of units	No and types of categories added in each unit	Quantity
Nil	Nil	Nil

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7 (c)(i) above],in how many cases category of other wastes (other

than that declared by the applicant) were

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

i. Altered (add multiple rows for multiple entries)

Name of units	No and types of categories added in each unit	Quantity
Nil	Nil	Nil

11. (a) Of the authorization renewed [i.e among 8 (b) (i) and 8 (c)],in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were:

i. Added (add multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

(b) Of the authorization renewed (i.e among 8(b)(i) and 8 (c)(i)),in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were:

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil	Nil	Nil

12	<p>Of the units inspected for other than grant/renewal of authorization purpose [i.e among 9 (b) above]</p> <p>(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed:</p> <p>(b) (b) Of (a) above, in how many cases authorizations were amended accordingly :</p>	<p>Nil</p> <p>Nil</p>
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13	Based on (10),(11) and (12) above, authorization of how many similar process based units were amended (during the quarter) accordingly:	Nil
14	(a) of (10),(11),(12) and (13),in how many units "other waste" categories or quantities thereof or both have been added (during the quarter): (b) of (14a) above, how many other waste category has been added :	Nil Nil
D.	Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling / utilizing / pre-processing / waste collector facilities :	
15	Of (5) above (a) How many units are only "hazardous wastes" recycling or utilization units : (b) How many units are only " other wastes" recycling or utilizing units: (c) How many units are recycling or utilization units of both i.e. hazardous waste and "other waste" : (d) How many units are hazardous or other waste pre-processing units: (e) How many units are waste collectors:	Nil Nil Nil Nil Nil
16	No. of inspections carried (during the quarter) in units as at [15] above, as part of inspections for renewal of authorization:	Nil
17	No. of inspections (other than 16 above carried during the quarter) in units as at [15] above:	Nil
18	No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC:	Nil

19	No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC:	Nil
20	No. of units (of 15 above) whose annual return has been verified and validated by SPCB:	Nil
E	Manifest document	
21	Of 5 above, verification of closing manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units	Nil
F	Inventory	
22	Of 15 above, (a) How many hazardous or other waste generating units have submitted annual returns by 30 th June of preceding year : (b) How many units have submitted annual returns after 30 th June of preceding year: (c) How many units have not submitted annual return for preceding year : (d) Of (b) & (c) above, in how many units action has taken by SPCB :	02 Nos. 01 No. 80 Nos. 01 No.
23	Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. Products produced / categories of waste generation / quantities generated / daily record and manifest being maintained etc.:	01 No.
24	(a) How many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB : (b) List the sector of (a) above for which hazardous waste or	Nil Nil

	<p>other waste generation range has been developed :</p> <p>(c) If not, what is the time target by which such sector process based HW generation range would be initiated (month & year) :</p>	December 2021
G	Enforcement actions (after 31/3/2019)	
25	How many units were found violating one or more other provisions of HOWM Rules:	01 No.
26	In how many units, documentation of non- Compliance while processing renewal of authorization or inspection has been done (after (31/3/2019) by SPCB to invoke powers of refusal or revocation :	01 No.
26	Whether enforcement framework for effective enforcement of rules based on principal of proportionality and precautionary principal has been developed by SPCB (Yes / No) :	No
27	Of 25 above, how many defaulting units , rule 23(1) has been enforced by SPCB as per CPCB guidelines :	01 No.
28	Of 25 above, how many defaulting units , rule 23(2) has been enforced by SPCB as per CPCB guidelines :	Nil
29	<p>(a) Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters :</p> <p>(b) Of (a) above, how many units authorization have been refused or revoked :</p> <p>(c) Of (a) above, how many units has been prosecuted under EPA :</p> <p>(d) Of (a) above, FIR has been lodged against how many defaulting units :</p>	<p>01 No.</p> <p>Nil</p> <p>01 No.</p> <p>Nil</p>
30	Of (25) above,	

	(a) How many authorization (other than 29 above) has been refused or revoked :	Nil
	(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA :	Nil
	(c) Of (a) above, FIR has been lodged angst how many defaulting units (other than 29 above) :	Nil
31	(a) Whether website of SPCB has been updated w.r.t all enforcement actions along with details of industries and action taken pertaining to HOWM Rules (Yes/ No) : (b) Provide link address of the above site :	Under process -do-
H.	Common TSDF	
32.	(a) Whether state /UT has common or captive TSDF ? if Yes :	No

	(i)	Number of common integrated TSDF (having both SLF and Incinerator) in the State <ul style="list-style-type: none"> Give name and addresses of all Integrated facilities as at a(i) above: (Insert Table for multiple entries) 	No
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	(ii)	<p>Number of exclusively common SLF in the state</p> <ul style="list-style-type: none"> • Give name and addresses of all SLF as at a(ii) above: (Insert Table for multiple entries) 	No
	(iii)	<p>Number of exclusively common incinerator</p> <ul style="list-style-type: none"> • Give name and addresses of all Incinerator as at a(iii) above: (Insert Table for multiple entries) 	No
	(iv)	<p>Number of captive integrated TSDf (having both SLF and Incinerator) in the state</p> <ul style="list-style-type: none"> • Give name and addresses of all Integrated facilities as at a(iv) above: (Insert Table for multiple entries) 	No
	(v)	<p>Number of captive SLF only</p> <ul style="list-style-type: none"> • Give name and addresses of all SLF as at a(v) above: (Insert Table for multiple entries) 	No
	(vi)	<p>Number of captive incinerator only</p> <ul style="list-style-type: none"> • Give name and addresses of all incinerator as at a(vi) above: (Insert Table for multiple entries) 	Nil
		If no,	

	(b)	Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW.	Letter written to PCB Assam vide letter No.APSPCB-172/2019/TSDF/2604-07 dated 19.10.2020.
	(c)	Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW.	Letter written to PCB Assam vide letter No.APSPCB-172/2019/TSDF/2604-07 dated 19.10.2020.
	(d)	Whether SPCB/PCC has initiated any action for setting up of common TSDF? (Yes/No), if yes	No
	(e)	Whether site has been identified?	Not applicable
	(f)	EIA completed?	Not applicable
	(g)	EC granted?	Not applicable
	(h)	Provide progress report in brief- (Text box-250 words/upload option)	Not applicable
33	(a)	Whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No)	No
	(b)	Number of incidences returning of the HW consignment	Nil

			by the common TSDF (after 31/03/2019) noted by SPCB:	
34			Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No)	No
			If yes,	
	(a)		What is target date of completion of such audit during 2019-20: (insert calendar)	Not applicable
	(b)		In case, SPCB has planned through engaging expert institute please give name and address of expert institute(s) engaged for (a) above (insert text box)	No
35	(a)		Of 32 (a) (i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC:	No common TSDF operator in Arunachal Pradesh
	(b)		List name of the common TSDF who have opened escrow account (Insert Table for multiple entries)	Nil
	(c)		Of (a) above, how many have deposited mandatory amount in the escrow account:	Nil
	(d)		Of (a) above, in how many units SPCB/PCC have verified Deposited amount as per above O.M. dated 16/04/2009	Nil

		of MoEF&CC: (nos)	
	(d)	Of (a) above, in how many units SPCB/PCC have verified mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (nos)	Nil
	(e)	What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/displaying on website: (not more than 100 words)	Nil
36	(a)	Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no,	No
	(b)	*Timeline for the same (calendar)	December 2022
37	(a)	Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19) (upload option)	Action yet to be initiated
	(b)	How many domestic hazardous waste deposition	Nil

		centers exists in the State/UT	
	(c)	How many of (b) above have been authorised under HOWM Rules, 2016	Nil
	(d)	Quantity of domestic HW received in deposition center for (till 31/03/2019) <ul style="list-style-type: none"> • Disposal into TSDF • Recycling/utilization 	Nil
	(e)	Quantity of domestic HW received in deposition center for (after 31/03/2019) <ul style="list-style-type: none"> • Disposal into TSDF • Recycling/utilization 	Nil
	(d)	Of (a) above, in how many units SPCB/PCC have verified Deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC: (nos)	Nil
	(e)	Quantity of domestic HW disposed in TSDF (till 31/03/2019)	Nil
	(f)	Quantity of domestic HW disposed in TSDF (after 31/03/2019)	Nil

	(g)	Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): (upload option)	Action yet to be initiated
	(h)	Quantity of fluorescent & other mercury containing lamp disposed in TSDf (before 31/03/2019)	Nil
	(i)	Quantity of fluorescent & other mercury containing lamp disposed in TSDf (after 31/03/2019)	Nil
	(j)	Whether common TSDf operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No)	No
		<u>J. Capacity Building</u>	
38.	(a)	Whether SPCB has atleast one laboratory where all HW parameter as required under the HOWM Rules can be analyzed: (Yes/No)	No
	(b)	*Time (in terms of month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)	December 2022

	(c)	Whether capacity building in terms of qualified and experienced manpower has been provided (Yes/no) (upload option)	No
	(d)	* Time (in terms of month month/year) by which (c) above would be provided (provide calendar)	December 2022
		<u>K. Action Plan for recycling/utilization (with upload option)</u>	
39.	(a)	Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy. (Yes/No) (upload document) If yes, (drop down option for the following type of such programme) <ul style="list-style-type: none"> • Concept of waste exchange banks • Know your waste programme • Circular economy • Documentation of success story 	No
	(b)	Please upload the details of the approach adopted. If no,	There is no recycling and utilization of hazardous waste in the State of Arunachal Pradesh as on date.

	(c)		*Action plan along with timeline for level playing of industry shall be provided. (upload option)	There is no recycling and utilization of hazardous waste in the State of Arunachal Pradesh as on date.
40			Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case-to-case basis? (Yes/No) If yes, provide the details. (upload option) *If no, (ii) Target date for developing the same (calendar/upload option)	No December 2022
41			Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW that can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization. (Yes/No) If yes, provide the details. (upload option) If no, *Action plan along with timeline for level playing of industry shall be provided. (upload option)	No Action plan not yet developed. The same would be developed by December 2022 and will be submitted to CPCB for perusal and information.

FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC

A. General Information

S. No.	Particular		Details
1.	Name of SPCB	:	Arunachal Pradesh State Pollution Control Board
2.	Name and designation of the Official (head of the laboratory)	:	Not applicable
3.	Contact number	:	Not applicable
4.	Year of establishment of laboratory facility	:	Not yet established

5.	Number of instruments/equipment available at HO (please enclose list of instrument/equipment)	:	Nil											
6.	Whether laboratory is accredited? (Y/N)	:	Nil											
7.	Provide the accreditation details of and name of parameters accredited	:	Not applicable											
8.	Whether laboratory participated in any analytical quantity control (AQC)? (Y/N)	:	No											
9.	Provide year-wise details of AQC analysis:	:	<table border="1"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z- score</th> </tr> </thead> <tbody> <tr> <td>NA</td> <td>NA</td> <td>NA</td> </tr> </tbody> </table>			Year	No of parameters	Z- score	NA	NA	NA			
Year	No of parameters	Z- score												
NA	NA	NA												
10.	Whether the laboratory participated in any Proficiency Test (PT)? (Y/N)	:	Not applicable											
11.	Provide year-wise details of PT analysis:	:	<table border="1"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z- score</th> </tr> </thead> <tbody> <tr> <td>2019-20</td> <td>Nil</td> <td>Nil</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Year	No of parameters	Z- score	2019-20	Nil	Nil			
Year	No of parameters	Z- score												
2019-20	Nil	Nil												
12.	Whether any audit (internal/external) has been conducted (Y/N) If yes,	:	Not applicable											
13.	Details of such audit	:	Not applicable											

B. Analysis Facility

S. No.	Parameters	Laboratory facility at HO (Yes/No)	Test method followed	Any other arrangement for analysis
1.	No HW laboratory	No	-	Industries are directed to analyse HW through third party NABL accredited Labs.
